

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCE)  
**LOK SABHA**

**UNSTARRED QUESTION NO. 1623**  
(TO BE ANSWERED ON 26.07.2017)

**VIOLATION OF DOPT GUIDELINES**

**1623. DR. ANUPAM HAZRA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the year-wise statement from 2014 to 2016 showing present status/final result of the departmental disciplinary action, if any, against official for violation of instruction of M.O. P guidelines and D.O. no. 3001/3.97-0 & M.dt. 31/3/1997 and no. 48013/1/2011-Hon'ble O&M, G.O.I., the Ministry of P.G.P. dt. 25/02/2013 (O&M Divn.); and
- (b) whether Chancellor, Vice Chancellor, Pro-Vice Chancellor, Registrar of central universities are exempted from the gamut of the aforesaid M.O.P guidelines and instructions and if so, the relevant order/notification details?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)&(b) Central Secretariat Manual of Office Procedure (CSMOP) lays down broad procedures for process management in the Central Secretariat. The CSMOP does not contain any provision for initiating disciplinary action against an official for non-compliance of procedure laid down in the CSMOP. It is for the concerned Central Secretariat office to take action against its officials, under the relevant Conduct Rules of service. Information relating to disciplinary action taken by Central Government offices against their officials for not following the procedure of CSMOP is not centrally maintained.

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